

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.201- IA(Plan)/12(AHM)2024  
ITEM No.202- IA/104(AHM)2024  
in  
C.P.(IB)/91(AHM)2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Raj Radhe Finance Ltd

.....Applicant

V/s

Shree Ram Cottex Industries Pvt Ltd

.....Respondent

**Order delivered on: 01/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr. Monaal Davawala, Adv. For 201

:Ms. Noopur K. Dalal, Adv. For 202

For the Respondent/

:Mr. Viral Kansar, Adv (proxy for IA(Plan)/12(AHM)2024)

State Tax Department

: Mr. Atul Sharma, Adv. (proxy for IA/104(AHM)2024)

**ORDER**  
**(Hybrid Mode)**

**IA(Plan)/12(AHM)2024**

In compliance of last order dated 18.06.2024 a compliance affidavit has been filed by the applicant/RP vide inward diary no. 5149 on 01.07.2024. The same is taken on record. Further the learned counsel for the applicant/RP seeks indulgence to file one more additional affidavit qua the contingent liability of Rs.5.00 lakh. Let an affidavit of SRA be obtained in this regard and then RP to file affidavit.

Further, it is stated that State Tax Department is in process to file an affidavit in reply in this Resolution plan application filed by the applicant/RP and advance copy has been served upon the applicant/RP.

Re-list the matter on 15.07.2024.

**IA/104(AHM)2024**

No reply has been filed. Learned proxy counsel on behalf of the main counsel of States Tax seeks one more opportunity to file reply. Reply if any be filed within extended period of 7 days with advance copy to the opposite counsel. Thereafter rejoinder if any.

Re-list the matter on 15.07.2024

**-sd-**

**SAMEER KAKAR  
MEMBER (TECHNICAL)**

**-sd-**

**SHAMMI KHAN  
MEMBER (JUDICIAL)**